

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Writ Jurisdiction]

W.P.(L) No. 3614 of 2019

Sanjay Kumar Sinha Petitioner
Versus
The State of Jharkhand & Ors. Respondents

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CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)

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For the Petitioner : Mr. Vijay Kumar Roy, Advocate
For the Resp/State : Ms. Kumari Rashmi, AC to Sr. SC-II
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05/ 09.09.2021.

It appears from office note dated 27.03.2021 that defect no.1 as pointed out vide stamp reporting dated 15.07.2019 has not been removed.

Defect no.1 is as follows:-

Defect no.1- C.F.S. of Rs.230/- is payable.

Learned counsel for the petitioner has prayed for two week's time to remove the defect.

Considering the same, learned counsel for the petitioner is granted two weeks' time to remove the defect.

Put up this case on 30.09.2021.

Office is directed to delete the name of learned counsel, Mr. Himanshu Kr. Mehta in the cause-list by substituting the name of learned Sr. SC-II, Mrs. Nilam Tiwary.

(Kailash Prasad Deo, J.)

R.S.